

**Central Administrative Tribunal
Madras Bench**

OA 310/00484/2013

Dated Tuesday the 5th day of March Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member (J)
&
Hon'ble Mr. T. Jacob, Member (A)**

C. Edwin Pushparaj
Clerk, Railway Institute
Southern Railway
Dindigul. .. Applicant

By Advocate **M/s. T. Banumathy**

Vs.

1. Union of India rep. by
The Chairman
Railway Board, Rail Bhavan
New Delhi.
2. Chief Personnel Officer
Southern Railway
Park Town, Chennai – 3.
3. Senior Divisional Personnel Officer
Madurai Division
Southern Railway, Madurai Junction. .. Respondents

By Advocate **Dr. D. Simon**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No proper representation for the applicant. Ms. Shobha represents applicant counsel and seeks adjournment. Counsel for the respondents present and ready to argue the matter. Even though the matter was posted under the caption for 'Dismissal' on 10.01.2019, the applicant counsel was represented by one Mr. G. Palani and submitted that he proposes to file a vakalat on behalf of the applicant and sought time. Thereafter no vakalt is seen filed. Even today neither the applicant nor the counsel is present to argue the matter. It seems that the applicant is not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member (A)

05.03.2019

(P. Madhavan)
Member(J)

AS